## Central Administrative Tribunal Principal Bench

O.A.No.1816/2000 M.A.No.2184/2000

## Hon'ble Shri M.P.Singh, Member(A) Hon'ble Shri Shanker Raju, Member(J)



New Delhi, this the 28th day of October, 2002

- Sarjiwan Singh Kaushik SO 289 working as Station Officer on current duty charge. Delhi Fire Service New Delhi.
- Prem Singh Dahiya, SO 744 s/o Shri Lal Chand working as Station Officer on current duty charge Fire Station Prasad Nagar New Delhi.
- 3. Shyam Lal, SO 511
  working as Station Officer
  on current duty charge
  Delhi Fire Service
  New Delhi.

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... Applicants

(By Advocate: Sh. S.K.Gupta)

Vs.

- 1. Govt. of NCT of Delhi through Chief Secretary 5, Sham Nath Marg Delhi - 110 054.
- Principal Secretary (Home)
   Sham Nath Marg
   Delhi 110 054.
- Chief Fire Officer
   Fire Headquarters
   Delhi Fire Service
   Connaught Circus
   New Delhi 110 001.

Respondents

(By Advocate: Sh. Vijay Pandita)

## ORDER(Oral)

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## By Shri Shanker Raju, M(J):

Applicants, who have been promoted as Station Officer, have sought, in this OA, their promotion from the date they were holding current duty charge with all consequential benefits.

Sh. S.K.Gupta, learned counsel appearing for the applicants, places reliance on a decision of a Co-ordinate Bench in OA 562/2001 (I.S.Sharma & Others) where the applicants, belonging to a different cadre of Assistant Divisional Officer, have raised their grievance of non-consideration of their promotion In the light of the directions issued on yearwise. 25.9.2002 allowed the OA and directed the respondents to hold a review DPC for vacancies arising yearwise in accordance with the rules and instructions, if the applicants therein are found eligible and fit for promotion, they are also made entitled for consequential benefits. Shri S.K.Gupta states that applicants' case, in all four, coveradby the aforesaid decision.

- 3. Sh. Vijay Pandita, learned counsel for respondents states that although he does not dispute the directions, except the consequential benefits on the ground that DPC was not held in the case of the applicants on account of stay granted by the Tribunal in OA 2047/2000.
- 4. We have carefully considered the rival contentions of both the parties. Ends of justice would be met if the present OA is disposed of by directing the respondents, if not earlier considered the claim of the applicants by holding the DPC yearwise, to consider their promotion through a review DPC for vacancies arising yearwise in accordance with relevant rules and instructions and in the event applicants are found fit, they shall be entitled to

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all the benefits accorded to the applicants in OA 562/2001. The entire exercise shall be completed within three months from the date of receipt of a copy of this order. We order accordingly. No costs.

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(Shanker Raju)
Member(J)

(M.P.Singh Member(A)

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